



पत्रांक:- 604/L-170/23

दिनांक:- 28-08-2023

To,

The Registrar,
The National Green Tribunal,
Principal Bench,
New Delhi
E-mail- judicial-ngt@gov.in

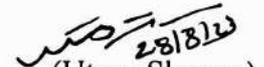
Sub: Report of The Joint Committee in compliance of the order dated 25-05-2023 passed by the Hon'ble National Green Tribunal, New Delhi in Original Application No. 260 of 2023 Vijay Kumar Vs State of Uttar Pradesh.

Sir,

In compliance of the order dated 25-05-2023 passed by the Hon'ble National Green Tribunal, New Delhi in Original Application No. 260 of 2023 Vijay Kumar Vs State of Uttar Pradesh, the report of the Joint Committee comprising of officials of the District Administration, GB Nagar, Central Pollution Control Board, New Delhi and the State Pollution Control Board is hereby annexed for your kind perusal.

The report may be kindly placed before the Hon'ble Tribunal for further consideration and directions.

Yours Sincerely


(Utsav Sharma)
Regional Officer

Copy to:

1. Shri Pradeep Misra, Advocate, Hon'ble Supreme Court/ NGT, New Delhi for perusal and necessary action please.
2. Chief Environmental Officer, C-1 , U.P. Pollution Control Board, Lucknow for information.
3. Law Officer-I, U.P. Pollution Control Board, Lucknow for information.

Regional Officer

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 260 OF 2023**

IN THE MATTER OF:

Vijay Kumar

...Applicant

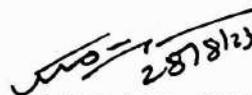
Versus

State of Uttar Pradesh

...Respondent

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FILED BY


UTSAV SHARMA
Regional Officer, UPPCB
NOIDA, GB Nagar

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BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 260/2023

In the matter of:

Vijay Kumar

...Applicant

Versus

State of U.P.

...Respondent(s)

**STATUS REPORT ON BEHALF OF THE JOINT COMMITTEE OF
DISTRICT ADMINISTRATION, GAUTAM BUDDHA NAGAR,
CENTRAL POLLUTION CONTROL BOARD, NEW DELHI AND
UTTAR PRADESH POLLUTION CONTROL BOARD WITH
RESPECT TO ORDER DATED 25-05-2023**

Reference :

1. O.A.No. 260/2023 in the matter of Vijay Kumar Vs. State of U.P..
2. Hon'ble National Green Tribunal's order dated 25.05.2023

Background

In compliance to the Hon'ble NGT order dated 25.05.2023 in O.A.No. 260/2023 in the matter of Vijay Kumar Versus State of U.P. a joint inspection of M/s Sandeep Paper Mills, Plot No.- A-20, Sector-6, Noida (referred as 'the Unit') was carried out on 21.07.2023 by the officials of District Administration, Central Pollution Control Board, New Delhi and Uttar Pradesh Pollution Control Board. Following officers participated in the inspection:

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 260/2023

In the matter of:

Vijay Kumar

...Applicant

Versus

State of U.P.

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1. Dr. Nitin Madan, ADM (E), Gautam Buddha Nagar
2. Shri Rishabh Srivastava, Scientist 'C', CPCB, Delhi
3. Shri Utsav Sharma, Regional Officer, UPPCB, Noida
4. Shri Kishan Singh, A.E.E., UPPCB, Noida.

1. Details about the Unit i.e. M/s Sandeep Paper Mills, Plot No.- A-20, Sector-6, Noida.

M/s Sandeep Paper Mills has been allotted the present premises under industrial land use for manufacturing of paper vide NOIDA Authority's allotment letter dated 06.04.1979. The unit is presently engaged in the production of Media Kraft Paper in the said plot admeasuring 3524.25 square meters, copy of allotment letter is annexed as *Annexure I*. UPPCB has granted Consent to Operate under the provisions of Air (Prevention and Control of Pollution) Act, 1981 and Water (Prevention and Control of Pollution) Act, 1974 for production of Media Kraft Paper-130 MTD, copy of said consent is annexed as *Annexure II*. All the processes were found in operation at the time of inspection. The details of the unit are as follow:

General Information		
1.	Raw material	Waste Paper, Resin, Pac, Surface Size etc.
2.	Consented production capacity for Products/By-products	Media Kraft Paper-130MTD
3.	Present production	Presently production of Media Kraft Paper – 120MTD. (approx.)
Information pertaining to water consumption and waste water generation		
4.	Freshwater source & consumption (kl/day)	<ul style="list-style-type: none"> • 03 nos. of bore wells provided with mechanical flow meters of capacity 5 HP, 5 HP and 7.5 HP • As per records maintained by the Unit , the raw water consumption details are as follow : <ul style="list-style-type: none"> ○ Average groundwater extraction was 350 KLD during the month of April-2023 to June-2023 which includes water used in domestic purposes also.
5.	Type of flow meter(s)	A common Mechanical Flow meter has been installed on the all borewells.
6.	Flow meter Reading (s)	Flow-37009 m ³

7.	Status of NOC from UPGWD for ground water extraction	NOC granted from UPGWD up to 04.08.2026 for 1,32,025 m ³ /year abstraction of ground water.
8.	Consented wastewater discharge (KLD)	Industrial – 300KLD Domestic – 15 KLD As per industry representative and record submitted by the industry treated effluent is being used in process, washing, sprinkling and rest is disposed in the drain.
9.	Consent Status under the Water Act, 1974 & Air Act, 1981	The Unit has consent with validity up to 31.12.2026. (<i>Annexure-II</i>).
10.	Treated Wastewater discharge (kl/day)	The unit has installed OCEMS for all the requisite parameters i.e. pH, TSS, BOD, COD and Flow. During the inspection OCEMS was found in operation and parameters were found within the prescribed limit (BOD-15.3 Mg/Ltr, COD-131.6 Mg/Ltr, TSS-34.7 Mg/Ltr, pH-7.8)
11.	ETP details	The Unit has installed ETP with Biological treatment capacity of 600 KLD based. ✓ ETP is comprised of primary treatment and secondary treatment followed by tertiary treatment. ✓ The unit comprises Collection tank, Sedicell, spray filter, Aeration tank, Secondary clarifier, Pressure Sand Filter, Activated Carbon Filter, sludge filter press, Air blower, Clarifier Scrapper, Treated water store tank etc.
12.	Mode of Effluent disposal	The industry treated effluent is being used in process, washing, sprinkling and rest is discharged into drain.
Information pertaining to Air Pollution		
14.	Source of Air Pollution, details of fuel and status of APCDs	<ul style="list-style-type: none"> • The Unit has one boiler of capacity 8 T/hr. • Biomass is used as fuel in the boiler. Multi-cyclone dust collector, Bag filter and wet scrubber system is installed with boiler as Air Pollution Control Devices (APCDs). • Flue gases are discharged into the ambient air through a stack of 36 meters height. • Unit has installed OCEMS on the stack for monitoring of emissions which was found

		operational during inspection and showed the parameters within the prescribed norms. <ul style="list-style-type: none"> During the inspection, the work of monitoring boiler chimney was done by the team of regional laboratory of UP Pollution Control Board, the monitored values were within prescribed standards, a copy of the report is attached. <i>Annexure-III.</i>
Information pertaining to ETP sludge and other solid waste		
15.	Quantity of ETP sludge	According to the industry representative, approx 1.0 MTD of ETP sludge is generated, which is reused along with the raw material.
16.	Nature of waste	Plastic waste
17.	Facility for storage/ disposal /treatment	Waste paper is used by industry as a raw material. It has been informed that there is about 1 percent plastic in the said waste paper, which has been informed to be segregated and disposed of through TSDF organization / authorized recycler. In regarding to the above, a copy of the agreement and Form-10 made with TSDF organization M/s Bharat Oil and Waste Management Ltd. has been submitted. According to Form-10, on 10.04.2023, 445 kg plastic waste has been given by the industry to TSDF organization. The industry has received the hazardous waste authorization from the UP Pollution Control Board which is valid upto 13.04.2027. <i>Annexure-IV.</i>

Water Pollution:

During inspection, all ETP units were found in operation. In order to monitor the compliance status of treated waste water, grab samples were collected from inlet and outlet of ETP. The analysis results are presented below and copy of said report is annexed as *Annexure V:*

Sampling Locations	Parameters					
	pH	TSS (mg/l)	BOD (mg/l)	COD (mg/l)	O&G (mg/l)	MLSS (mg/l)
ETP inlet	4.83	296.0	584.0	1776.0	-	-

ETP Final outlet	7.21	40.0	22.0	184.0	7.2	-
Notified Standard	6.5-8.5	50	30	250	10	-

The monitored values at the ETP outlet are complying with the notified/prescribed standards.

Air Pollution :

- i. One boiler of 8 TPH is installed. During inspection the boiler was in operation and emissions are channelized through stacks of height 36m. Portholes and sampling platforms are provided.
- ii. During the inspection, the work of monitoring boiler chimney was done by the team of regional laboratory of UP Pollution Control Board, the monitored values were within prescribed standards, a copy of the report is attached.

Observations:

- i. During inspection, the Unit was found in operation. Manufacturing of Media Kraft Paper-130 MTD. The requirement of fresh water was met through Bore wells.
- ii. The Unit has provided OCEMS for the parameters, namely, pH, TSS, BOD & COD at final outlet of ETP and it was found operational during the visit and parameters were found within the prescribed limit (values of OCEMS BOD-15.3 mg/ltr, COD-131.6 mg/ltr, TSS-34.7 mg/ltr, pH-7.8).
- iii. The unit has consents under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution), Act, 1981 till 31.12.2026
- iv. The unit has installed a PTZ camera for boiler stack and fuel conveyor feed. Access for live streaming of these cameras have been submitted with the State Pollution Control Board.
- v. The unit has obtained NOC for three borewells for abstraction of ground water under Uttar Pradesh Ground Water Management and Regulation Act, 2019, copy of said permission is annexed as *Annexure VI*.

- vi. As per the production records perused by the inspecting team, average production in months of April, 2023, May, 2023 and June, 2023 comes out to around 120 MTD, 102 MTD and 91 MTD respectively.
- vii. The gunny bags used for transportation of biomass were found stacked near the main door of biomass storage area as shown in the site photographs attached. As per the unit representative, these bags are returned to the vendor, however, no record with regards to same could be furnished to the inspecting team.
- viii. The plastic waste/laminates recovered from the raw material were found stacked near the raw material feeding conveyor as shown in the site photographs attached. The plastic waste being generated is being disposed through Bharat Oil & Waste Management Limited and Harshit Trading Company which in turn is getting it processed in M/s Nuvoco Vistas Corp. Ltd. Cement plant in co-processing, copy of said agreements is annexed as *Annexure VII*.
- ix. The OCEMS is presently installed in filter feed tank, same should be placed in the treated waste water stream for true representation of effluent quality after treatment through Activated Carbon Filter and Pressure Sand Filter.
- x. During the inspection, the housekeeping system of the industry complex was not found satisfactory and the raw material storage area is open and has not been covered with tin shed.

Recommendations:

- I. The Unit should ensure that the treated waste water is discharged as per prescribed standards at all times.
- II. The unit should engage an expert government agency, like IIT/NEERI/CLRI for adequacy & performance evaluation of ETP. The report be submitted to CPCB and UPPCB within a period of 3 months.
- III. The unit should carry out the calibration of OCEMS on regular basis.
- IV. The industry should improve the housekeeping system and deploy odour masking agents using mystifies.

- V. The unit should properly cover the raw material storage area and recovered plastic waste storage area.
- VI. The unit should dispose the empty plastic/gunny bags of biomass fuel only through the authorized recycler and related information/data should be maintained and sent to the Uttar Pradesh Pollution Control Board.
- VII. The unit should install separate electromagnetic flow meters on all bore wells.
- VIII. The unit is operating in relatively small area and thus need to earmark and demarcate areas for each activity, viz a viz, storage of raw material, storage of fuel, processing floor, storage of finished good and storage area for waste materials among others in order to ensure work place housekeeping as well as safety.
- IX. The unit should install flow meters to measure the quantity of recycled/reused water and maintain the record for the same.
- X. The unit should maintain the record of total solid waste and plastic waste generated and disposed separately.
- XI. The unit should not be permitted for any further expansion with regards to production capacity henceforth. Simultaneously, unit should consider reducing its production capacity in present plant due to evolving socio-economic-environmental scenario of the area where it is presently operational and engage with Noida Authority for resettlement plan in other Sectors subject to carrying capacity and environmental conditions.

The Photographs taken during the Inspection are as below



Boiler Fuel Storage Area

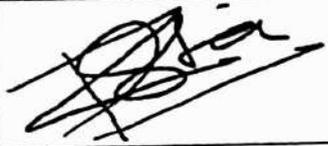
Plastic Storage Area



Raw Material Feed Conveyor

ETP Area

The report is hereby being put up for kind perusal and further necessary directions.

			
(Kishan Singh) AEE UPPCB, Noida	(Rishabh Srivastava) Scientist 'C' CPCB, Delhi	(Utsav Sharma) Regional Officer UPPCB, Noida	(Dr. Nitin Madan) ADM (E) Gautam Buddha Nagar

New Okhla Industrial Development Authority,
Administrative Block, Sector VI,
H.O. Co., Dist. Chandigarh,
Noida Sector VI,

Dated: 6/4/79

Reg. No. 7006/Ch. Ind. Dev. Auth.

M/s. Sander Paper Mills (P) Ltd.
171, Bhardwaj Nagar

①

SUB: ALLOTMENT OF INDUSTRIAL PLOT NO. 20 IN
BLOCK NO. A SECTOR NO. VI IN THE NEW
OKHLA INDUSTRIAL DEVELOPMENT AREA.

Dear Sir(s),

With reference to your application registration no. 5006/Ch. Ind. Dev. Auth. XII for the allotment of Industrial Plot in the New Okhla Industrial Development Area, the New Okhla Industrial Development Authority (hereinafter referred to as 'the Authority') has been pleased to allot the plot no. 20 in Block no. A Sector No. VI in the New Okhla Industrial Area to manufacture/ser up Paper for packing subject to SSI registration.

(2) The area of the plot by precise measurement is 3524.07 Sq. Ft. You are therefore, requested to deposit an amount of Rs. 7011.28 (Rupees Seven Thousand One Hundred and Eleven only) as the allotment money by bank draft(s) in favour of the New Okhla Industrial Development Authority, New Delhi in respect of the plot allotted to you,

(a) Actual area of the plot 3524.07 sq. mt.

(b) Rate of land of plot is 42/- per sq. mt.

(c) Higher rate charged on account of being:

- i) a corner plot
- ii) a plot on wider road.
- iii) _____

(d) Total amount of reservation and allotment money equal to 30% / 100 of the provisional premium of the plot allotted is Rs. 43,11.28 only.

- (e) i) Total amount deposited by the applicant by way of earnest money and/or reservation money is Rs. 1,11,11.28 only.
- ii) Any money received by transfer from him is _____ only
- iii) Total amount received by the Authority on beh. of the allottee is Rs. 1,11,11.28 only.

(f) Balance amount to be paid by the allottee (e-ii) is Rs. 7,011.28 only.

(n.k.)

2

(3) You are requested to execute the licence agreement on a non-judicial stamp paper worth Rs. 5.00 on the prescribed form of the Authority and to get the same registered by or on 5.5.78 (within 30 days from the date of allotment) after depositing the said amount mentioned in paragraph 2 (f).

Therefore, you are requested to meet the Dev. Manager on any working day between 11.00 a.m. to 1.00 p.m. in room no. 105 at the Authority's Office situated at Sector VI, NOIDA Distt. Ghaziabad, to execute the licence agreement on the requisite U.P. Stamp Paper on the prescribed form of the Authority.

(4) The date of issue of this letter shall be the "date of allotment" of the plot in your favour.

(5) In case you do not deposit the amount mentioned in paragraph (2) (f) within the stipulated period, the Authority shall have every right to cancel the allotment and that event that amount deposited by you by that time as mentioned in paragraph (2) (c) (ii), above shall be forfeited.

(6) The provisional premium of the plot allotted is Rs. 1,48,011.28 only. You shall further have to pay yearly rent at the rate of 20 paise (twenty paise) per sq.mt. during the first 33 years at the rate of 30 paise (thirty paise) per sq.mt. during the next 33 years after the expiry of first 33 years and at the rate of 40 paise (forty paise) per sq.mt. during the next 33 years after the expiry of first 66 years. The average annual rent of the plot allotted is Rs. 10,57.28 only, you are requested to ascertain the stamp duty from the Sub-Registrar concerned, and to purchase the requisite U.P. Stamp Paper required for execution and Registration of Lease Deed from the authorised stamp vendor/Treasury Office concerned.

(7) The standard draft of the licence agreement and the lease deed can be obtained by you in the Authority's Office between 10.00 a.m. to 5.00 p.m. every day except on Sundays and Public Holidays, on payment of Rs. 5.00 per set each as its cost. You shall have to abide by the terms and conditions of the licence agreement and lease deed. However, you may please bear in mind that any change, alterations and modifications in the terms and conditions of the licence agreement or of the lease deed at any time before its execution shall be binding on you.

A guidelines for getting power, water, sewerage, execution of licence agreement etc. is enclosed an annexure I.

For all further actions in this connection, you may please keep in touch with the Dev. Manager at the Authority's Office.

For and on behalf of
N.W. OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY

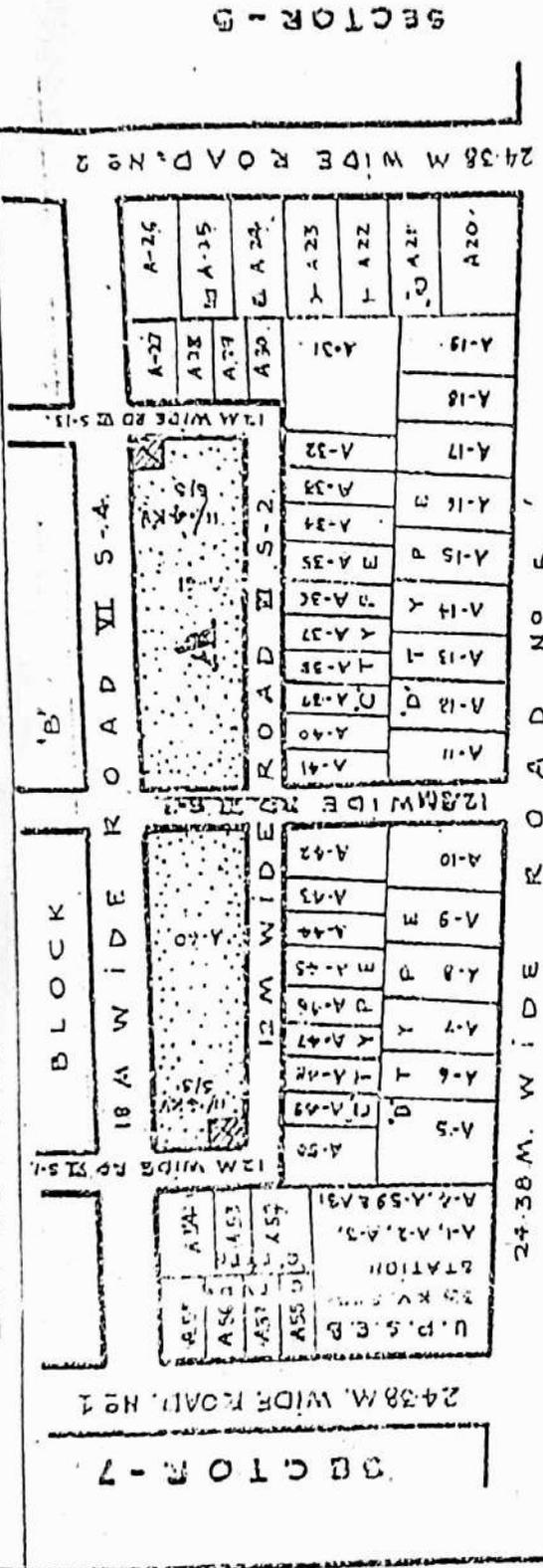
Encl.: Annexure I

- Copy forwarded for taking necessary action to:
- i) Financial Adviser & Chief Accounts Officer, NOIDA
- ii) Area Development Officer, G-42, Sector III, NOIDA
- iii) Sr. Regional Manager, U.P.T.C. N.W. DELHI

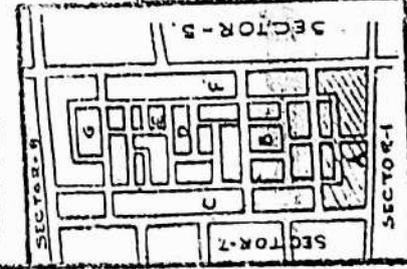
For and on behalf of
N.W. OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY

NOIDA

LAY-OUT PLAN OF BLOCK-A SECTOR-6



KEY-PLAN



SECTOR - 1

FOR AND ON BEHALF OF

Area of plot no. A-20 = 3524.08 Sq. mts.
Sudhakar K.

SHEET NO. 1/8
SCALE 1:2000
[Signature]
J. P. BHARGAVA
SR. TOWN PLNR. & ARC





Form I. R.

(4)

Certificate of Incorporation

No. 9496 of 1978-79

I hereby certify that SANDEEP PAPER MILLS PRIVATE LIMITED is this day incorporated under the companies Act, 1956 (No. 1 of 1956) and that the Company is Limited.

Given under my hand at NEW DELHI this FIFTEENTH day of MARCH One Thousand nine hundred and SEVENTY-NINE.



Sd/-
(S. KUMAR)
Registrar of Companies
DELHI & HARYANA



UTTAR PRADESH POLLUTION CONTROL BOARD
Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -
144696/UPPCB/Noida(UPPCBRO)/CTO/water/N
OIDA/2022

Dated : 19/01/2022

To,

Shri JATINDER SINGH
M/s SANDEEP PAPER MILLS PVT LTD
A-20, SECTOR - 6, NOIDA, GAUTAM BUDH NAGAR, 201301
NOIDA

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. SANDEEP PAPER MILLS PVT LTD

Reference Application No :14395842

Dated :19/01/2022

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act, 1974 as amended (here in after referred as the act) M/s. SANDEEP PAPER MILLS PVT LTD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 19/01/2022 to 31/12/2026 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

VIVEK Digitally signed by VIVEK ROY
ROY Date: 2022.01.19 20:14:54 +05'30'

For and on behalf of U.P. Pollution Control Board

CEO-1

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, UPPCB, Noida.

VIVEK Digitally signed by VIVEK ROY
ROY Date: 2022.01.19 20:17:03 +05'30'
CEO-1

U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent Issued to M/s.SANDEEP PAPER MILLS PVT LTD vide

Consent Order No. 14395842/ Water

Dated : 19/01/2022

CONDITIONS OF CONSENT

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1. This consent is valid for the approved production capacity of Media Craft Paper- 130 MT/Day using as main raw material.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery latting which consent would be deemed void.
3. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S No	Kind of Effluent	Maximum daily discharge, KL/day	Treatment facility and discharge point
1	Domestic	15 KLD	Septic Tank
2	Industrial	300 KLD	ETP

4. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .

- 4.(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	15 KLD

- 4.(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms .

Industrial Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	As per EP Act, 1986
2	BOD	As per EP Act, 1986
3	COD	As per EP Act, 1986
4	Oil & Grease	As per EP Act, 1986
5	Quantity of Discharge	300 KLD

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent from washing of floor and equipments, should be treated before its disposal with treated Industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act, 1986 or otherwise mandatory .
6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
7. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
8. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.

9. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
10. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB.
12. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.
13. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
14. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

- 1- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
- 2- The Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
- 3- The Unit shall dispose the hazardous waste through authorized recyclers/TSDf and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 as amended.
- 4- The Unit should be operated in such a way so that there is no adverse impact on public and environment.
- 5- The Unit shall submit quarterly monitoring reports of treated effluent from a certified / approved laboratory under E.P. Act 1986
- 6- The Unit will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB server. The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 7- The industry should ensure the operation of the ETP in such a manner that it confirm the standards lay down under the E.P. Rules 1986
- 8- The treated effluent shall be allowed to be discharged in the ambient environment only after exhausting options for reuse in industrial process/ irrigation in order to minimize freshwater usage.
- 9- Electromagnetic Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
- 10- The industry will have to ensure permission from the UPGWD for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 11- The industry shall submit the point wise compliance report of the conditions imposed in the CTO/CTE issued by the Board earlier and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
- 12- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 13- The Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
- 14- The Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment from time to time.
- 15- The unit shall treat the effluent as per the norms in Environmental (Protection) Rules, 1986 or as prescribe by UPPCB.
- 16- Industry shall maintain the log book of ETP.
- 17- Industry shall recycle as much water as possible within the plant before discharging it.
- 18- Unit shall submit latest test report of treated effluent from ETP by approved laboratory after operation of unit.
- 19- MSW waste should be suitable segregated. A separate and isolated MSW collection center should be provided.
- 20- Unit shall comply Solid Waste rule, 2016 as amended.
- 21- The Unit shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maneuvering arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
22. The validity of CTO is subject to the strict compliance of conditions of closure revocation order of CAQM issued vide letter no. 16014/14/2021/MLRD/IP-Closure-48/27058-09 Dated 13-12-2021.

Issued with the permission of competent authority .

VIVEK Digitally signed by VIVEK ROY
 Date: 2022.11.14 10:17:11 +05'30'

For and on behalf of U.P. Pollution Control Board .

CEO-1



30 ✓ A/S E-K

12

UTTAR PRADESH POLLUTION CONTROL BOARD
Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: Info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Dated : 19/01/2022

Ref No. -
144696/UPPCB/Noida(UPPCBRO)/CTO/water/N
OIDA/2022

To ,

Shri JATINDER SINGH
M/s SANDEEP PAPER MILLS PVT LTD
A-20, SECTOR - 6, NOIDA,GAUTAM BUDH NAGAR,201301
NOIDA

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974
(as amended) for discharge of effluent to M/s. SANDEEP PAPER MILLS PVT LTD

Reference Application No :14395842

Dated :19/01/2022

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act) M/s. SANDEEP PAPER MILLS PVT LTD is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 19/01/2022 to 31/12/2026 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

VIVEK Digitally signed by VIVEK ROY
Date: 2022.01.19 10:16:54 +05:30

For and on behalf of U.P. Pollution Control Board

CEO-1

Enclosed : As above
(condition of consent):

Copy to: Regional Officer, UPPCB, Noida.

VIVEK Digitally signed by VIVEK ROY
Date: 2022.01.19 10:17:03 +05:30

CEO-1

17.

Annexure to Consent issued to M/s.SANDEEP PAPER MILLS PVT LTD vide

Consent Order No. 14395842/ Water

Dated : 19/01/2022

CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of Media Craft Paper- 130 MT/Day using as main raw material.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	15 KLD	Septic Tank
2	Industrial	300 KLD	ETP

4. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	15 KLD

- 4(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	As per EP Act, 1986
2	BOD	As per EP Act, 1986
3	COD	As per EP Act, 1986
4	Oil & Grease	As per EP Act, 1986
5	Quantity of Discharge	300 KLD

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
7. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
8. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.

9. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
10. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf.
11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB.
12. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.
13. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
14. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

- 1- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
- 2- The Unit shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
- 3- The Unit shall dispose the hazardous waste through authorized recyclers/TSDf and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 as amended.
- 4- The Unit should be operated in such a way so that there is no adverse impact on public and environment.
- 5- The Unit shall submit quarterly monitoring reports of treated effluent from a certified / approved laboratory under E.P. Act 1986
- 6- The Unit will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB server. The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 7- The industry should ensure the operation of the ETP in such a manner that it confirm the standards lay down under the E.P. Rules 1986
- 8- The treated effluent shall be allowed to be discharged in the ambient environment only after exhausting options for reuse in industrial process/ irrigation in order to minimize freshwater usage.
- 9- Electromagnetic Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
- 10- The industry will have to ensure permission from the UPGWD for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 11- The industry shall submit the point wise compliance report of the conditions imposed in the CTO/CTE issued by the Board earlier and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.
- 12- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 13- The Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
- 14- The Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment from time to time.
- 15- The unit shall treat the effluent as per the norms in Environmental (Protection) Rules, 1986 or as prescribe by UPPCB.
- 16- Industry shall maintain the log book of ETP.
- 17- Industry shall recycle as much water as possible within the plant before discharging it.
- 18- Unit shall submit latest test report of treated effluent from ETP by approved laboratory after operation of unit.
- 19- MSW waste should be suitable segregated. A separate and isolated MSW collection center should be provided.
- 20- Unit shall comply Solid Waste rule, 2016 as amended.
- 21- The Unit shall develop proper green belt and rain water harvesting system as per guidelines. For green belt at least 8 feet height plants should be planted which shall be properly protected as proper irrigation and maneuvering arrangements shall be made. For the development of the green belt the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018 shall be complied.
22. The validity of CTO is subject to the strict compliance of conditions of closure revocation order of CAQM issued vide letter no. 16014/14/2021/MERD/IP-Closure-48/27058-09 Dated 13-12-2021.

Issued with the permission of competent authority .

VIVEK Digitally signed by VIVEK ROY
 ROY DN: cn=VIVEK ROY, o=U.P. Pollution Control Board
 For and on behalf of U.P. Pollution Control Board .

CEO-1

REGIONAL LABORATORY GAUTAM BUDDHA NAGAR
UTTAR PRADESH POLLUTION CONTROL BOARD
E-12/1, Sector 1, Noida, Gautam Buddh Nagar

Ref No.21220788/Noida/2023

Date: 01/06/2023

- 1- Name & Address of Industry: SANDEEP PAPER MILLS PVT LTD
- 2- Sample Collected By: A.K. Shrivastava, S.A./ Vishal Mairya ,LA
- 3- Date of Monitoring: 26/05/2023
- 4- Source of Sampling: Stack
- 5- Stack attached to: Boiler
- 6- Stack Height: 36.0 meter
- 7- Total No. of Boiler: 01 no.
- 8- Capacity of Boiler: 08 TPH
- 9- Fuel used: Bio Fuel (Agro Waste)
- 10- Quantity of Fuel used: Approx 35 T/Day
- 11- Flue Gas Velocity: 9.76
- 12- Air Pollution Control Device: Bag Filter, Cyclone Dust Collector, Wet Scrubber
- 13- Other remarks (if any): N.A.
- 14- Further details of sample location nad Test methods followed are appened overleaf:

Sr no.	Parameter	Unit	Result	Standards
1	PM	mg/Nm ³	134.61	150.0
2	SO ₂	mg/Nm ³	29.9	Not Specified
3	NO _x	mg/Nm ³	58.0	Not Specified

Analysed by-
[Anil Kumar Srivastava SA]

Authorised Signatory-

Praveen Kumar (RO)

Praveen Kumar
Digitally signed
by Praveen Kumar
Date: 2023.06.01
11:14:34 +05'30'

Regional Officer

Note: The results in the Test Report relate only to the items tested. The Report shall not be reproduced-except in Full, without the written permission of laboratory.

AIR TESTING		
STACK MONITORING		
Parameters	Test Method	Range of Detection
PM	IS Method No. 11255 (Part-1) 1985	01-5000 mg/Nm ³

-----End of report-----



UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Vazid UP 36 13-04-2022

45

Annexure-4

Ref. No : 16958/UPPCB/Noida(UPPCBRO)/HWM/NOIDA/2022

Dated :14/04/2022

To,

M/s SANDEEP PAPER MILLS PVT LTD
A-20, SECTOR - 6, NOIDA, GAUTAM BUDH NAGAR, 201301.
Tehsil :Noida
District :NOIDA

Hazardous
NO C

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 16958 and 14/04/2022 .
2. Reference of application (No. and date) 15641732 and 27/03/2022 .
3. Mr JATINDER SINGH of M/s SANDEEP PAPER MILLS PVT LTD is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at A-20, SECTOR - 6, NOIDA .

Details of Authorisation

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	Schedule-I, Cat. 5.1 Used or spent oil	Authorised recycler or Incinerator	2 KL/Annum
2	Schedule-I, Cat. 5.2 Wastes or residues containing oil	Through TSDF	1 Ton/Annum

1. The authorization shall be valid for a period of 13/04/2027 from the date of issue of this letter
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

A General Conditions of Authorization -

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .

5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

B Specific Conditions of Authorization

1. The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stand automatically cancelled.
2. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
3. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
4. It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
5. The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.

6. In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
7. It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.
8. The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.
9. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
10. Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.
11. It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
12. The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.
13. You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.
14. It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.
15. You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.
16. You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.
17. Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.
18. Ground water monitoring report of premises shall be submitted within one month.
19. Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

VIVEK
ROY

Digitally signed
by VIVEK ROY
Date: 2022.05.10
14:56:05 +05'30'

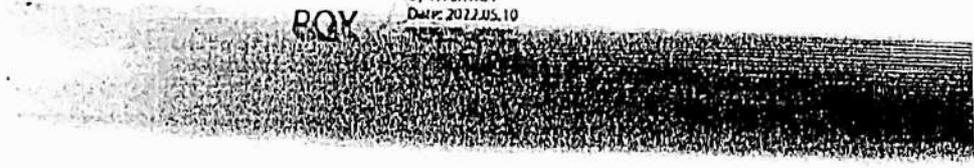
(Authorized Signatory)

UTTAR PRADESH POLLUTION CONTROL BOARD

Copy to: To the Regional Officer, U.P.Pollution Control Board, Noida for information and necessary action .

VIVEK
ROY

Digitally signed
by VIVEK ROY
Date: 2022.05.10





CENTRAL LABORATORY
UTTAR PRADESH POLLUTION CONTROL BOARD
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010



TEST REPORT: WASTE WATER LABORATORY

Ref No: 22126488/CENTRAL/2023

Date: 24/08/2023

- 1- Name of Industry: SANDEEP PAPER MILLS PVT LTD
- 2- Address of Industry: A-20, SECTOR-6, NOIDA
- 3- District: Noida
- 4- Description about sampling point: Inlet of ETP
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: Utsav Sharma Regional Officer & Kishan Singh AEE
- 7- Colour and Odour: Pale Unpleasant
- 8- Quantity and Packing: 1 Lit. plastic jericin
- 9- Date of Sample Collection: 21/07/2023
- 10- Analysis Indented by: RO Noida
- 11- Date of sample receipt in Lab: 22/07/2023

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH, 4500 H B Electronic method	-	4.83	-	02-12
Suspended Solids, 2540 D Total Suspended Solids dried at 103-105 0C	mg/l	296.0	-	10-20000 mg/l
Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 0C	mg/l	4268.0	-	10- 50000 mg/l
BOD, 3 day 27 0C IS 3025 (Part 44): 1993 Bio	mg/l	584.0	-	1.0 -50000 mg/l
COD, 5220 B Open Reflux Method	mg/l	1776.0	-	5.0 -100000 mg/l

Reference- (1) General Standards for discharge of environment Pollutants are as per-A Effluent (Schedule-VI). The environment (Protection) Rules, 1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

Remark: NA

Analysed by-
[Arti Gupta(SA)]

Authorized by
 ANANT Digitally signed by ANANT PRASAD
 PRASAD Date: 2023.08.24 13:32:22 +0530
Dr Anant Prasad (ASO)

RAM Digitally signed by RAM GOPAL
GOPAL Date: 2023.08.24 13:33:07 +0530
Chief Environmental Officer
Central Laboratory



CENTRAL LABORATORY
UTTAR PRADESH POLLUTION CONTROL BOARD
 Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010



TEST REPORT: WASTE WATER LABORATORY

Ref No: 22126168/CENTRAL/2023

Date: 24/08/2023

- 1- Name of Industry: SANDEEP PAPER MILLS PVT LTD
- 2- Address of Industry: A-20, SECTOR-6, NOIDA
- 3- District: Noida
- 4- Description about sampling point: Final Outlet of ETP
- 5- Type of Sample (Grab/Composite/Integrated): Grab
- 6- Sample Collected By: Utsav Sharma Regional officer & Kishan Singh AEE
- 7- Colour and Odour: - -
- 8- Quantity and Packing: 2 lit. Plastic Jarican, 1 Lit. Glass Bottle
- 9- Date of Sample Collection: 21/07/2023
- 10- Analysis Indented by: RO Noida
- 11- Date of sample receipt in Lab: 22/07/2023

Parameter/Method Name	Unit	Results	Standard	Detection Range
pH, 4500 H B Electronic method	-	7.21	7.0-8.5	02-12
Oil_Grease	mg/l	7.2	10	02-12
Suspended Solids, 2540 D Total Suspended Solids dried at 103-105 0C	mg/l	40.0	50	10-20000 mg/l
Dissolved Solids, 2540 C Total Dissolved Solids dried at 180 0C	mg/l	1046.0	2100	10- 50000 mg/l
BOD, 3 day 27 0C IS 3025 (Part 44): 1993 Bio	mg/l	22.0	30	1.0 -50000 mg/l
COD, 5220 B Open Reflux Method	mg/l	184.0	250	5.0 -100000 mg/l

Reference- (1)General Standards for discharge of environment Pollutants are as per-A Effluent(Schedule-VI).The environment (Protection) Rules, 1986 source: www.cpcb.nic.in/GeneralStandards.pdf. Besides these standards, refer EPA standards for specific purpose

Remark: NA

Analysed by-
[Arti Gupta(SA)]

Authorized by
ANANT Digitally signed by ANANT PRASAD
PRASAD Date: 2023.08.24 13:36:23 +05'30'
Dr Anant Prasad (ASO)

RAM Digitally signed by RAM GOPAL
GOPAL Date: 2023.08.24 13:37:07 +05'30'
Chief Environmental Officer
Central Laboratory

Total
425 k
DAY



GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

Annexure-6
NOC
of G. Ghata



Form 8 (C)
[See Rule 8(1)]

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING
OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/
INFRASTRUCTURAL OR BULK USER OF GROUND WATER**
[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation
Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE
NO: NOC011222

VALID FROM 05/08/2021 TO 04/08/2026

(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202104000016

Name of the Owner	JATINDER SINGH	Company Name कंपनी का नाम	SANDEEP PAPER MILLS (P) LIMITED
Designation पद	DIRECTOR	Authorization Letter प्राधिकार पत्र	Download
Company Address कंपनी का पता	A-20, SECTOR-6, NOIDA, GAUTAM BUDDHA NAGAR	Application Form Serial NO.	GTBN0421NR00155
Address of the Applicant	A-20, SECTOR-6, NOIDA	Specimen Signature	
Date of Submission	01/04/2021	Block	BISRAKH
Location Particulars		Municipality/Corporation	NOIDA
District	Gautam Buddha Nagar		
Plot No./Khasra No.	A-20, SECTOR-6, NOIDA		

upgwdonline.in/apps/ApplicationForm/DownloadRegCertificate?RegistrationID=8A41wndYzg0A=

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well 14/01/1979

Type of Well Tube Well/Boring

Depth of the Well (In meter) 50.00

Purpose of well Industrial

Assembly Size (For Tube Well)

Strainer Position (For Tube Well)

Type of Pump Used Submersible

H.P. of the Pump 5.00

Operational Device Electric Motor

Rate of Withdrawal (m³/hr.) 25.00

Date of Energization (In Case of Electric Pump)

14/01/1979

Maximum Allowable Rate of Withdrawal (m³/hr.): 25.00

Maximum Allowable Running Hours Per Day: 10.00

Maximum Allowable Annual Extraction of Ground Water:

82500.00

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3i), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters.
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.

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 If the particulars information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.

- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- Guidelines for Installation of Piezometers and their Monitoring

Piezometer is a borewell / tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as in case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority
- In case, any of the particulars information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

SPECIFIC CONDITIONS:

- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:

the desired quantity of water.

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- ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³ /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
- i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³ /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date :04/07/2022

Place:Gautam Buddha Nagar

This certificate is electronically generated and does not require digital signature



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R/S



Form 8 (C)

[See Rule 8(1)]

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING
OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/
INFRASTRUCTURAL OR BULK USER OF GROUND WATER**

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE
NO: NOC012981**

VALID FROM 05/08/2021 TO 04/08/2026

(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 20210400017

Name of the Owner JATINDER SINGH
Designation पद DIRECTOR
Company Address कम्पनी का पता A-20,SECTOR-6,NOIDA,GAUTAM BUDDHA NAGAR
Address of the Applicant A 20, SECTOR-6, NOIDA
Date of Submission 01/04/2021

Company Name कम्पनी का नाम SANDEEP PAPER MILLS (P) LIMITED
Authorization Letter प्राधिकार पत्र Download
Application Form Serial No. GTRN0421NIN015
Specimen Signature

Location Particulars

District Gautam Buddha Nagar

Block BISRAKH

36

Ward No./Holding No.

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Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	14/01/1979		
Type of Well	Tube Well/Doring	Depth of the Well (In meter)	40.00
Purpose of well	Industrial	Assembly Size (For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	5.00
Operational Device	Electric Motor	Rate of Withdrawal (m ³ /hr.)	25.00
Date of Energization (In Case of Electric Pump)		14/01/1979	
Maximum Allowable Rate of Withdrawal (m ³ /hr.):	25.00	Maximum Allowable Running Hours Per Day:	6.00
Maximum Allowable Annual Extraction of Ground Water:			49500.00

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (7) and (11) of this certificate shall be made without prior permission of the Competent authority. Any changes in this regard shall lead to cancellation of this authorization.
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in Item 3(k) shall not exceed to the recorded rate from water meters.
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- In case of any change of ownership of the existing well, fresh registration has to be obtained.

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- No change of location, design, rate of withdrawal and sampling device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the concerned Authority. Any deviation in this regard shall lead to cancellation of this registration.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NCO shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell / tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 30 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as in case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table.

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50 - 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm. the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lit capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

SPECIFIC CONDITIONS:

- For industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water
 - ii) All Industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources
 - iii) All Industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no. 10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCD list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

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Date: 04/07/2022
Place: Gautam Buddh Nagar

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GROUND WATER DEPARTMENT
(Namami Gange & Rural Water Supply Department)
Ministry of Jal Shakti
Government of Uttar Pradesh

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Form 8 (C)
[Sec. Rule 8(1)]

10/9

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING
OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/
INFRASTRUCTURAL OR BULK USER OF GROUND WATER**

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation
Act, 2019.]

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE
NO: NOC017402**

VALID FROM 05/08/2021 TO 04/08/2026

(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202104000116

Name of the Owner	JATINDER SINGH	Company Name कंपनी का नाम	SANDEEP PAPER MILLS (P) LIMITED
Designation पद	DIRECTOR	Authorization Letter प्राधिकरण पत्र	Download
Company Address कंपनी का पता	A-20, SECTOR-6, NOIDA, GAUTAM BUDDHA NAGAR	Application Form Serial No.	GTBN0421MIN0160
Address of the Applicant	A-20, SECTOR-6, NOIDA	Specimen Signature	
Date of Submission	08/04/2021		

Location Particulars

District	Gautam Buddha Nagar	Block	BISRAKH
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37.

Ward No./Holding No.

26

Particular of the Existing Well and Pumping Device

Date of
Construction/Sinking of
the Well

14/01/1979

Type of Well

Tube Well/Boring

Depth of the Well (In
meter)

40.00

Purpose of well

Industrial

Assembly Size (For Tube
Well)

Strainer Position (For Tube Well)

Type of Pump Used

Submersible

H.P. of the Pump

7.50

Operational Device

Electric Motor

Rate of Withdrawal
(m³/hr.)

25.00

Date of Energization (In Case of Electric Pump)

14/01/1979

Maximum Allowable
Rate of Withdrawal
(m³/hr.):

25.00

Maximum Allowable
Running Hours Per Day:

1.00

Maximum Allowable Annual Extraction of Ground Water:

25.00

This No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

GENERAL CONDITIONS:

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at SL (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/ IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in Item 3(k) shall not exceed to the recorded rate from water meters.
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- In case of any change of ownership of the existing well, fresh registration has to be obtained.

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- Any change in location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis
- Guidelines for Installation of Piezometers and their Monitoring

Piezometer is a borewell / tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows.

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as in case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S.No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50 - 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to 0.01. The reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly lowered should be provided for bringing the piezometer into the Hydragraph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

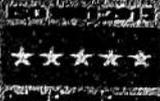
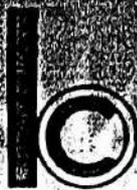
SPECIFIC CONDITIONS:

<http://www.donlinno.in/apps/ApplicationForm/DownloadRegCertificate?RegistrationID=CDA17dARoCE=>

- (v) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
 - i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
 - ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
 - iii) All industries abstracting ground water in excess of 100 m³/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII)/ Federation Indian Chamber of Commerce and Industry (FICCI)/ National Productivity Council (NPC) certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
 - iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring mechanism as mentioned in General Condition no. 10 shall be mandatory for industries drawing/ proposing to draw more than 10 m³/day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
 - v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides/ fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
 - vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
 - vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
 - i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
 - ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m³/day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc

Date: 04/07/2022
 Place: Gautam Buddh Nagar

This certificate is electronically generated and does not require digital signature



BHARAT OIL & WASTE MANAGEMENT LTD. (BOWML)

www.bharatoil.com

Passionately Protecting Mother-Nature Since 1978

MEMBERSHIP CERTIFICATE

M/s. **Sandeep Paper Mills Pvt. Ltd.**

A - 20, Sector - 6 Noida-201301, UP



BOWML/K/3462/19

is a registered member of our facility

Gata No. 672,706Cha Vill. Kumbhi, Akbarpur Road, NH-2 Kanpur-Dehat-209101, UP

for safe, legal & scientific Disposal of Hazardous Waste

Member # **BOWML/K/3462/19**



Scan & Verify

Expiry Date : **August 01, 2024**

One may verify 'active' membership by calling
Bharat Oil & Waste Management Ltd. at

011-4100 0710, 2621 6466 or Email :- sales@bharatoil.com

For Bharat Oil & Waste Management Ltd.

Pragati Rohitagi	Digitally Signed By:Pragati Rohitagi
Sales Coordinator	Date: 2023-07-18 15:08:22
sales@bharatoil.com	IP: 49.36.176.240
	ID: HVJxEPYo4DVbeydUUjqGaw==
	Click here to E-verify

Authorized Signatory



For Bharat Oil & Waste Management Ltd.

Sunder K Kukreja	Digitally Signed By:Sunder K Kukreja
GM (Admin & Fin.)	Date: 2023-07-18 15:09:09
sales@bharatoil.com	IP: 49.36.176.240
	ID: XUffIqoPH5TTRJOHENVsDvg==
	Click here to E-verify

Authorized Signatory



*Membership is subject to the terms & conditions of agreement & may be terminated by BOWML, upon non-payment of dues / payment.

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IRN : 3b35a72a4eb0d88a88b4f93338245cb4b88bb203f990ef93d0f6ef6fcf149f66
 AckNo : 142313126513448
 AckDt : 31-Jul-2023
 Status : Active



	Bharat Oil & Waste Management Ltd. Gata No. 672,706Cha VIII. Kumbhi,Akbarpur Road, NH-2 Kanpur-Dehat,UTTAR PRADESH - 209101 STATE CODE :09 GSTIN/UIN :09AADCB1158N2ZF PAN :AADCB1158N CIN :U11201DL2007PLC160944 E-Mail :sales@bharatoil.com		Invoice No. K/SER/2255/23-24	Dated 27-Jul-2023	
			Customer ID : 5151	Mode/Term of Payment	
			Supplier's Ref :- CHALLAN NO: 022	Supplier's Ref Dated :- 18-Jul-2023	
BUYER / RECEIPT Sandeep Paper Mills Pvt. Ltd. A - 20, Sector - 6, Noida, UTTAR PRADESH 201301, India GSTIN/UIN :09AAACS2799F12Z PAN : AAACS2799F POS: UTTAR.PRADESH - State Code: 09		P.O. NO	P.O. DATE	WTS Reference No 70480	WTS Dated 18-Jul-2023
CONSIGNOR Sandeep Paper Mills Pvt. Ltd. A - 20, Sector - 6, Noida, UTTAR PRADESH 201301, India. STATE CODE :09 GSTIN/UIN :09AAACS2799F12Z PAN : AAACS2799F		Form - 10: 76590	Eway bill : NA	LR.NO.	LR Dated :
		Reverse Charge Applicable : NO	Box/Cases :	Vehicle No : DL1LAE 6593	SEAL No :-

SL No	Category	Description Of Goods	HSN/SAC	Quantity	Rate (₹)	Unit	Amount (₹)
Hazardous Waste Disposal Services							
1	33.2	33.2 - Contaminated cotton rags or other cleaning materials	999432	7	19.00	KG	133.00
2	37.2	37.2 - Ash from incinerator and flue gas cleaning residue	999432	780	8.00	KG	6,240.00
3	B3010 B3	Plastic Waste	999432	960	19.00	KG	18,240.00
		Escrow Fund	999432		5%		312.00
		Total Taxable Value					24,925.00
		SGST			9%		2,243.25
		CGST			9%		2,243.25
		Round Off					0.50
		Grand Total		1,747.00		KG	₹ 29,412.00

Amount Chargeable (in words) : INR Twenty Nine Thousands Four Hundred And Twelve Rupees Only

E. & O.E

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate (%)	Amount (₹)	Rate (%)	Amount (₹)	
999432	24,925.00	9.00	2,243.25	9.00	2,243.25	4,486.50
Total	24,925.00		2,243.25		2,243.25	4,486.50

Tax Amount (in words): INR Four Thousand Four Hundred And Eighty Seven Rupees Only

Declaration:

- We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.
- Interest @ 24% per annum payable if the bills is not cleared/paid within 07 days of presentation of the documents.
- Please pay only by RTGS/NEFT/DD/Cheque; IF DD/Cheque then Please send to with payment advise BOWML, Attn: Accounts, 11 LGF, Community Center, East Of Kailash, New Delhi 110065. Tel: 011-41000710/26216466/9717706048 sales@bharatoil.com
- Bill/ Invoice is final, if no dispute notified in writing with in 7 days of Invoice.
- This bank account number is ONLY for this specific invoice Please use the bank A/c printed on each invoice to get proper credit against the specific invoice.

Please use ONLY the IFSC code and account number for RTGS/NEFT for automatic reconciliation.

Bank Name : Axis Bank Limited
 A/C NO : BOWMK002255X2324
 Branch Add : Lajpat Nagar, New Delhi
 IFSC Code : UTIB0CCH274

for Bharat Oil & Waste Management Ltd.



Manish Kumar
 Accountant
 sales@bharatoil.com

Digitally Signed By: Manish Kumar
 Date: 2023-07-27 15:07:35
 IP: 49.36.176.240
 ID: Su1Vju8CezizQ9nDnCO0Vg==
 Click here to E-verify

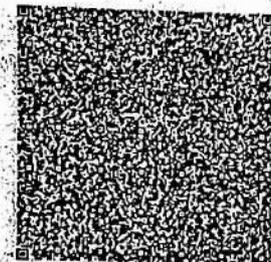
MANIFEST FOR HAZARDOUS AND OTHER WASTE

S.No.: 76590

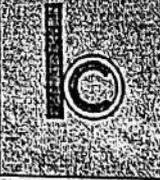
1 Occupier's Name & Mailing Address (including Phone No. and email)		Sandeep Paper Mills (P) Ltd A-20 Sec-6 Noida							
2 Sender's Authorization No.									
3 Manifest Document No.		Challan No. 022 Dt 18/7/23							
4 Transporter's Name & Address (including Phone No. and email)		Party self							
5 Type of Vehicle		(Truck / Tanker / Special Vehicle)							
6 Transporter's Registration									
7 Vehicle Registration No.		DL1LAE6593							
8 Receiver's Name & Mailing Address (including Phone No. and email)		(I) BHARAT OIL COMPANY (I) REGD. E-18 Site-IV, Sahibabad Industrial Area, Ghaziabad, UP-201010, Tel: 0120-4167924, e-mail: sales@bharatoil.com							
(II) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee - 247664 UK, Tel: 08874207664 e-mail: sales@bharatoil.com		(III) BHARAT OIL & WASTE MANAGEMENT LTD. Gata# 672 & 706 Cha, Sikandra Road, NH-2, Kumbhi Vill., Tehsil Akbarpur, Kanpur Dehat, UP, Tel : 0512-2285296 e-mail: sales@bharatoil.com							
9 Receiver's Authorization No.		(I) 174437/U PPCB/Ghaziabad(U PPCBRO)/CTO/Both/GHAZIABAD/2023 Valid upto: 31/12/2027							
(ii) UEPPCB/HO/Con-B-84/2018/548 Valid upto: 31/03/2023 Renewal Applied on dated 09-02-2023		(iii) 1403/U PPCB/KanpurDehat(U PPCBRO)/HWM/KANPUR DEHAT/2018 Valid upto: 30/04/2023 Renewal Applied on dated 21-02-2023							
10 Waste Description		Plastic waste / Boiler Ash / oily cloth							
11 Total Quantity No. of Containers		960 kg / 780 kg / 7 kg m ³ or MT Nos.							
12 Physical Form		(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)							
13 Special Handling Instructions & Additional Information		Do not throw Drums from truck. In case of leakage/seepage, use Washing soap at point of leak to stop its leakage.							
14 SENDER'S CERTIFICATE		I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations.							
Typed Name & Stamp		Signature							
		<table border="1"> <tr> <td>Month</td> <td>Day</td> <td>Year</td> </tr> <tr> <td>07</td> <td>18</td> <td>2023</td> </tr> </table>		Month	Day	Year	07	18	2023
Month	Day	Year							
07	18	2023							
15 Transporter Acknowledgement of Receipt of Waste		<table border="1"> <tr> <td>Month</td> <td>Day</td> <td>Year</td> </tr> <tr> <td>07</td> <td>18</td> <td>2023</td> </tr> </table>		Month	Day	Year	07	18	2023
Month	Day	Year							
07	18	2023							
Typed Name & Stamp		Signature							
		<table border="1"> <tr> <td>Month</td> <td>Day</td> <td>Year</td> </tr> <tr> <td>07</td> <td>18</td> <td>2023</td> </tr> </table>		Month	Day	Year	07	18	2023
Month	Day	Year							
07	18	2023							
16 Receiver's Certificate for Receipt of Hazardous and other Waste		<table border="1"> <tr> <td>Month</td> <td>Day</td> <td>Year</td> </tr> <tr> <td>07</td> <td>18</td> <td>2023</td> </tr> </table>		Month	Day	Year	07	18	2023
Month	Day	Year							
07	18	2023							
Typed Name & Stamp		Signature							
		<table border="1"> <tr> <td>Month</td> <td>Day</td> <td>Year</td> </tr> <tr> <td>07</td> <td>18</td> <td>2023</td> </tr> </table>		Month	Day	Year	07	18	2023
Month	Day	Year							
07	18	2023							



IRN : 50477a822da6eb00da564dbbaf26b337f271aa453155fc35f925f9a3d1858
 AckNo : 142312824478655
 AckDt : 30-May-2023
 Status : Active



Printed on 29-May-2023 03:27
 (1st ORIGINAL FOR BUYER)

 Bharat Oil & Waste Management Ltd. Gata No. 672,706Cha VIII, Kumbhi, Akbarpur Road, NH-2 Kanpur-Dohat, UTTAR PRADESH - 209101 STATE CODE :09 GSTIN/UIN :09AADC1158N2ZF PAN :AADCB1158N CIN :U11201DL2007PLC160944 E-Mail :sales@bharatoll.com	Invoice No. K/SER/1054/23-24	Dated 29-May-2023
	Customer ID: 5151	Mode/Term of Payment
	Supplier's Ref:- CHALLAN NO.: 009	Supplier's Ref Dated :- 25-May-2023
	P.O. NO	P.O. DATE
BUYER / RECIPIENT Sandeep Paper Mills Pvt. Ltd. A - 20, Sector - 6, Noida, UTTAR PRADESH 201301, India GSTIN/UIN :09AAACS2799F12Z PAN :AAACS2799F POS: UTTAR PRADESH - State Code :09	WTS Reference No 68309	WTS Dated 25-May-2023
	SEAL No:-	Vehicle No :UP16BT9629
	Form - 10/75316	Eway bill : NA

CONSIGNOR Sandeep Paper Mills Pvt. Ltd. A - 20, Sector - 6, Noida, UTTAR PRADESH 201301, India STATE CODE :09 GSTIN/UIN :09AAACS2799F12Z PAN :AAACS2799F	LR NO.	LR Dated :
	Reverse Charge/ Applicable : NO	Box/Cases :

Sl No	Category	Description Of Goods	HSN/SAC	Quantity	Rate (₹)	Unit	Amount (₹)
Hazardous Waste Disposal Services							
1	33.2	33.2 - Contaminated cotton rags or other cleaning materials	999432	3	19.00	KG	57.00
2	37.2	37.2 - Ash from Incinerator and flue gas cleaning residue	999432	415	8.00	KG	3,320.00
3	B3010 B3	Plastic Waste	999432	480	19.00	KG	9,120.00
		Escrow Fund	999432		5%		166.00
		Total Taxable Value					12,663.00
		SGST			9%		1,139.67
		CGST			9%		1,139.67
		Round Off					0.34
		Grand Total			898.00	KG	₹ 14,942.00

NEFT
 29/5/23

Amount Chargeable (In words) : INR Fourteen Thousands Nine Hundred And Forty Two Rupees Only

HSN/SAC	Taxable Value	Central Tax		State Tax		Total Tax Amount
		Rate (%)	Amount (₹)	Rate (%)	Amount (₹)	
999432	12,663.00	9.00	1,139.67	9.00	1,139.67	2,279.34
Total	12,663.00		1,139.67		1,139.67	2,279.34

Tax Amount (In words) : INR Two Thousand Two Hundred And Seventy Nine Rupees Only

- Declaration:**
- We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.
 - Interest @ 24% per annum payable if the bill is not cleared/paid within 07 days of presentation of the documents.
 - Please pay only by RTGS/NEFT/DD/Cheque; IF DD/Cheque then Please send to with payment advise BOYML, Attn: Accounts, 11, LGF, Community Center, East Of Kailash, New Delhi-110065, Tel: 011-41000710/26216488/9717706048 sales@bharatoll.com
 - Bill/Invoice is final, if no dispute notified in writing within 7 days of Invoice.
 - This bank account number is ONLY for this specific Invoice Please use the bank A/c printed on each Invoice to get proper credit against the specific Invoice.

Please use ONLY the IFSC code and account number below for RTGS/NEFT for automatic reconciliation.
 Bank Name : Axis Bank Limited
 A/C NO : BOWMK001054X2223
 Branch Add : Lajpat Nagar, New Delhi
 IFSC Code : UTIB0CCH274
 for Bharat Oil & Waste Management Ltd.

Manishi Kumar
 Accountant
 sales@bharatoll.com



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FORM 10

[See rule 19 (1)]

Copy for SPCB

MANIFEST FOR HAZARDOUS AND OTHER WASTE

S.No.: 75316

1 Sender's Name & Mailing Address (including Phone No. and email)	Sandeep Paper Mills (P) LTD A-20, Sector-VI Noida		
2 Sender's Authorization No.			
3 Manifest Document No.	009 25/05/2023		
4 Transporter's Name & Address (including Phone No. and email)	Party Self		
5 Type of Vehicle	(Truck / Tanker / Special Vehicle)		
6 Transporter's Registration			
7 Vehicle Registration No.	UP 16 BT 9629		
8 Receiver's Name & Mailing Address (including Phone No. and email)	(I) BHARAT OIL COMPANY (I) RE E-18, Site-IV, Sahibabad Industrial Area, Ghaziabad, UP-201010 Tel.: 0120-4167924, e-mail:sales@bharatoil.com		
(II) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee - 247664 UK, Tel.: 08874207664 e-mail:sales@bharatoil.com	(III) BHARAT OIL & WASTE MANAGEMENT LTD. Gata# 672 & 706 Cha, Sikandra Road NH-2, Kumbhi, Vill., Tehsil Akbarpur, Kanpur Dehat, UP, Tel.: 0512-2285296 e-mail:sales@bharatoil.com		
9 Receiver's Authorization No.	(I) 174437/UPPCB/Ghaziabad(UPPCBRO)/CTO/Both/GHAZIABAD/2023 Valid upto: 31/12/2027		
(ii) UEPCB/HO/Con-B-84/2018/548 Valid upto: 31/03/2023 Renewal Applied on dated 09-02-2023	(iii) 1403/UPPCB/KanpurDehat(UPPCBRO)/HWM/KANPUR DEHAT/2018 Valid upto: 30/04/2023 Renewal Applied on dated 21-02-2023		
10 Waste Description	Plastic Waste / Boiler Ash / oily cloth		
11 Total Quantity No. of Containers	480 Kg / 415 kgm ³ or M ³ 3 Kg Nos.		
12 Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)		
13 Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage/ seepage, use Washing soap at point of leak to stop its leakage		
14 SENDER'S CERTIFICATE	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised packed, marked, and labeled, and are in all respects in proper condition for transport by road according to applicable national government regulations.		
Typed Name & Stamp	Signature		
15 Transporter Acknowledgement of Receipt of Waste	Month Day Year 05 25 20 23		
Typed Name & Stamp	Signature		
16 Receiver's Certificate for Receipt of Hazardous and other Waste	Month Day Year 05 25 20 23		
Typed Name & Stamp	Signature		

Sandeep Paper Mills (P) Ltd.

Factory : A-20, Sector-VI, Noida, Distt. Gautam Budh Nagar (U.P.)

GST No - 09AADCB1159N2ZF

SI. No. 009

Date

25/5/2023

M/s. Bharat Oil & Waste Management
E-14, Site 4, Sahibabad
Ghaziabad (U.P.)

Pre-authenticated by
Auth. Signatory

Following goods are sent to you as a result of sale / for sale / as stock transfer / for repair

DESCRIPTION OF GOODS				QTY.	WEIGHT	RATE	AMOUNT
REEL NO.	WEIGHT	REEL NO.	WEIGHT				
					480 kg		
					415 kg		
					3 kg		
- No Cash Value - NOT for sale - NOT Returnable Only for Dispose off							

Vehicle No. 436 date 25/5/23
UP16BT9629

Sale / Transfer Invoice No.

For Sandeep Paper Mills Pvt. Ltd. Date

Name of the Signatory

Signature

Status

GSTIN : 08CILPS3622P1Z1

HTC

Harshit Trading Company

DEALS IN : ALL TYPE OF INDUSTRIAL ALTERNATE FUEL

Regd. Office : Plot No. 9, Ramprasad Road, Near (H) Colony, Macheda, Jaipur (RAJ) 302019

Receipt & Processing Certificate

Issued to: M/S Sandeep Paper Mills Pvt. LTD.

Authorization No: - RPCB | 11755

Reference: HTC | SPM | 2023 | June

GSTIN / UIN: 09AAACS2799F1Z2

Date: 15-July-2023

This is to certify that we have received the following Quantities sent by M/S Sandeep Paper Mills Pvt. LTD. Situated A-20, Sector-6, Noida-201301 Gautam Budh Nagar, Uttar Pradesh (India) and same Quantity has been prossed. As per norms of state pollution control board.

Month	Type of Waste Material	Quantity Received (M.T.)
June	Plastic Waste	22.300

Vehicle Wise Receipt Details are as Under-

SR.	DATE	BILL/CHALLAN NO.	BILL/ CHALLAN WEIGHT (M.T.)	NET WEIGHT AFTER MOISTURE (M.T.)	TRUCK NO
1.	28/06/2023	834	24.240	22.300	RJ14GA1018
		Total	24.240	22.300	

FOR HARSHIT TRADING COMPANY

Prakash

AUTHORIZED SIGN



CERTIFICATE FOR JUNE MONTH

PLASTIC WASTE (RECYCLABLE)

Works : Village Bawaliya, Near Navoco Cement Plant, Ghillorah (Raj)
Factory : Kharsa No. 79/2, Village Jhalra, Tehsil Kishangarh, Rewal, Dist. Jaipur (Raj)
Mobile : 9828666123, 9001274254, E-mail : prakashfeb82@gmail.com

Duplicate For Transporter Copy

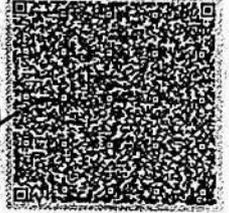
BILL OF SUPPLY
SANDEEP PAPER MILLS (P) LTD.

A - 20, SECTOR - VI, NOIDA, -201301, GAUTAM BUDH NAGAR (U.P.)

GSTIN : 09AAACS2799F122

Tel. : 0120-2422757-758 Fax : 0120-4208804

email : sandeepapernoida@rediffmail.com



Invoice No. : 834
 Dated : 28-06-2023
 Place of Supply : Rajasthan (08)
 Reverse Charge : N
 GR/RR No. : 999 /28-06-2023
 Transport : LAKSHAY ENTERPRISES

Vehicle No. : RJ44GA1018
 Station : Chittorgarh Rajeshthan
 E-Way Bill No. :
 Documents Throu : LAKSHAY ENTERPRISES
 P. O. NO. :
 CARGO POLICY NO: 34070021220200000017

Billed to :
 HARSHIT TRADING COMPANY
 VILLAGE BAWALIYA NEAR NUVOCO CEMENT
 PLANT , CHITTORGARH , RAJESH THAN -312001

Shipped to :
 HARSHIT TRADING COMPANY
 VILLAGE BAWALIYA NEAR NUVOCO CEMENT
 PLANT , CHITTORGARH , RAJESH THAN -312001

IN / UIN : 08CILPS3622P1ZI

GSTIN / UIN : 08CILPS3622P1ZI

IRN : 3d77f27fee59822e21f6f01a02bced598ef62a28f53d43e36a877cae0d5e36ea

Ack.No. : 142312969507016

Ack. Date : 28-06-2023

S.N.	Description of Goods	HSN/SAC Code	Qty.	Unit	Reel	Price	Amount(Rs.)
1.	PLASTIC WASTE FOR DISPOSAL (NOT FOR SALE)	391590	24,260	KGS	24,260	0.00	0.00
							0.00
Grand Total							0.00

Tax Rate	Taxable Amt.	IGST Amt.	Total Tax
Rupees Zero Only			

Bank Details : KOTAK MAHINDRA BANK, MAYUR VIHAR DELHI, A/C NO.-9712385511, IFSC - KKBK0000203**Terms & Conditions**

E. & O.E.

1. Goods once sold will not be taken back.
2. Interest @ 18% p.a. will be charged if the payment is not made immediately.
3. Subject to Uttar Pradesh & Delhi Jurisdiction only.

Receiver's Signature

for Sandeep Paper Mills Pvt. Ltd.**Authorised Signatory**

49.

M. 3112295775

ALL SUBJECT TO JAIPUR JURISDICTION ONLY

GSTIN NO. 08ACVP6170D1Z0
PAN: ACVP6170D

LAKSHAY ENTERPRISES

DAILY SERVICE : DELHI, PUNJAB, UTTARAKHAND, RAJASTHAN, GUJRAT, HARYANA

Head Office : A-2, Bhikhawan, Tunga, Plot, Mayap Vihar, Paschim, New Delhi - 110041
Branch Office : S/O-13, 12 Shopping Centre Road No. 4, V.K.I. Area, Jaipur-302013
Email: lakshay2020@gmail.com

AT OWNER'S RISK

CAUTION
The Debtor/Signatory will not be held responsible for contents or
accuracy of information provided herein.

INSURANCE
The Consigner has insured that
he has not insured not insured
The consignment Company
Policy No. _____
Date _____

GRIN: 999
Date: 28/6/23

Consignee's Name & Address:
A-20, Sec 6, available
Chittorgarh (Raj)

Consigner's Name & Address:
GSTIN of AAACS 23SE122
GSTIN: 08ACVP6170D1Z0

Stamp No. RT49 GA 1018
FROM Noida

To Chittorgarh (Raj)
STATE: 09

STATE: 08
State Code

packages	Description (Said to Contain)	Weight		Rate	Amount to Pay/Fair
		Actual	Charged		
<u>100</u>	<u>Plastic - Waster for</u>	<u>24260</u>		Freight	<u>12000</u>
	<u>Disposal of 8</u>			SGST %	
	<u>(BTR no 234</u>			CGST %	
	<u>DT 2876/23</u>			IGST %	
				Total Amount	
				After Tax	
				Advance	
				Balance	

BANK DETAIL:
Bank Name: ALJ SMALL FINANCE BANK, Bikaner, Jaipur
A/C No: 19212092352090 IFSC Code: AULJ0002209
Consignment Value: _____
Note: GST Payable by CONSIGNEE CONSIGNOR TRANSPORTER

FOR LAKSHAY ENTERPRISES

Note: Company is not Responsible for any Leakage, Breakage & Accident.

Signature



Harshit Trading Company

DEALS IN : ALL TYPE OF INDUSTRIAL ALTERNATE FUEL

Rd. Office, Plot No. 9, Rajendra Vihar, Near Brij Colony, Machhada, Jaipur (Raj.)-302019

Receipt & Processing Certificate

Issued to: M/S Sandeep Paper Mills Pvt. LTD.
 Authorization No: - RPCB | 11755
 Reference: HTC | SPM | 2023 | May
 GSTIN / UIN: 09AAACS2799F122
 Date: 15-June-2023

This is to certify that we have received the following Quantities sent by M/S Sandeep Paper Mills Pvt. LTD. Situated A-20, Sector-6, Noida-201301 Gautam Budh Nagar, Uttar Pradesh (India) and same Quantity has been processed. As per norms of state pollution control board.

Month	Type of Waste Material	Quantity Received (M.T.)
May	Plastic Waste	25100

Vehicle Wise Receipt Details are as Under-

SR.	DATE:	BILL/CHALLAN NO.	BILL/CHALLAN WEIGHT	NET WEIGHT AFTER MOISTURE	TRUCK NO.
1	23/05/2023	510	27190	25100	RJ52GA6786
		Total	27190	25100	

FOR- HARSHIT-TRADING COMPANY

CERTIFICATE FOR MAY-MONTH
 PLASTIC WASTE (RECYCLABLE)

Prakash
 AUTHORIZED SIGN:



Works - Village Bawalya - Near NUVOCO Cement Plant, Chitorgarh (Raj)
 Factory - Khanna No. 79/2, Village Jhalra - Dist. Kishangarh, Renwal - Dist. Jaipur (Raj)
 Mobile: 9829656123, 9001271234, E-mail: prakash16882@gmail.com



Original Copy

BILL OF SUPPLY

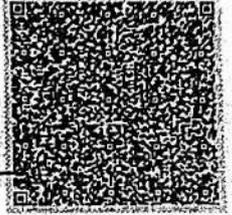
SANDEEP PAPER MILLS (P) LTD.

A - 20, SECTOR - VI, NOIDA, -201301, GAUTAM BUDDH NAGAR (U.P.)

GSTIN : 09AAACS2799F1Z2

Tel. : 0120-2422757-758 Fax : 0120-4208804

email : sandeepapernoida@rediffmail.com



Invoice No. : 510	Vehicle No. : RJ52GA8786
Dated : 23-05-2023	Station : Chittorgarh Rajeshthan
Place of Supply : Rajasthan (08)	E-Way Bill No. : 441339504823
Reverse Charge : N	Documents Thru : LAKSHAY ENTERPRISES
GR/RR No. : 980 /23-05-2023	P. O. NO. :
Transport : LAKSHAY ENTERPRISES	CARGO POLICY NO: 34070021220200000017

Billed to :
 HARSHIT TRADING COMPANY
 VILLAGE BAWALIYA NEAR NUVOCO CEMENT
 PLANT , CHITTORGARH , RAJESH THAN -312001

Shipped to :
 HARSHIT TRADING COMPANY
 VILLAGE BAWALIYA NEAR NUVOCO CEMENT
 PLANT , CHITTORGARH , RAJESH THAN -312001

GSTIN / UIN : 08CILPS3622P1ZI

GSTIN / UIN : 08CILPS3622P1ZI

IRN : a4f39ad95b4dca6db2265c809c78dde4da6480c4883b44093414c2ac17e7230c Ack.No. : 142312791941590 Ack. Date : 23-05-2023

S.N.	Description of Goods	HSN/SAC Code	Qty.	Unit	Reel	Price	Amount(Rs.)
	PLASTIC WASTE FOR DISPOSAL (NOT FOR SALE)	391590	27,190	KGS	27,190	0.00	0.00

0.00

Grand Total 0.00

Tax Rate	Taxable Amt.	IGST Amt.	Total Tax
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Rupees Zero Only**Bank Details :** KOTAK MAHINDRA BANK, MAYUR VIHAR DELHI, A/C NO.-9712385511, IFSC - KKBK0000203**Terms & Conditions**

E. & O.E.

1. Goods once sold will not be taken back.
2. Interest @ 18% p.a. will be charged if the payment is not made immediately.
3. Subject to Uttar Pradesh & Delhi Jurisdiction only.

Receiver's Signature

for Sandeep Paper Mills Pvt. Ltd.

Authorised Signatory

M. 2112219776

ALL SUBJECT TO JAIPUR JURISDICTION ONLY

GSTIN NO. 08ACVFG170D1Z0
PAN: ACVFG170D

LAKSHAY ENTERPRISES

DAILY SERVICE U.P. DELHI PUNJAB, UTTARAKHAND, RAJASTHAN, GUJARAT, HARYANA

Head Office : 3-A2, Hindustan Times Apt. Mayur Vihar Phase-I New Delhi-110001
Branch Office : SIC-18, 52 Shopping Centre Road No. 9, VK I Area, Jaipur-302013
E-mail: lakshay2020@gmail.com

AT OWNER'S RISK

CAUTION
This consignment is not to be opened, damaged, re-packed or re-packed without Consignor's written permission.

G.R.No. **980** Date: **23/5/23**

INSURANCE
The Customer has stated that:
he has not insured / not insured
This consignment Company
Policy No. _____ Date _____

Consignor's Name & Address: Sandeep Enterprises Pr. Less
Jaipur GSTIN _____

Consignee's Name & Address: Kenshal Trading Co
Jaipur GSTIN _____

Truck No. **RJS26A8786**

From Jaipur

To Chittorgarh (Agent)

STATE 07
State Code

STATE 08
State Code

Actual	Weight Charged	Rate	Amount To Pay Paid
<u>27190</u>		Freight	<u>7100</u>
		SGST %	
		CGST %	
		IGST %	
Total Amount			
After Tax			
Advance			
Balance			<u>7100</u>

Packages Description (Said to Contain):
old plaster waste for
in pair of 2

BANK DETAIL
Bank Name: AU SMALL FINANCE BANK, Bapu Nagar, Jaipur
A/c. No. : 1021220923120901, IFSC Code: AUBL0002209
Consignment Value _____

Note: GST Payable by CONSIGNEE CONSIGNOR TRANSPORTER

FOR LAKSHAY ENTERPRISES

Note: Company is not Responsible for any Leakage, Breakage & Accident

Singapore

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